

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

CIVIL APPLICATION NO. LD-VC-15 OF 2020

IN

WRIT PETITION NO. 8537 OF 2019

Rajasthan Transport and HCT (JV), a joint venture

vs.

Western Coalfields Ltd. and others

Office Notes, Office Memorandum of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri. Kartik N. Shukul, counsel for petitioner.

CORAM : MANISH PITALE J.

DATED : 30/04/2020

Hearing was conducted through video conferencing. The learned counsel appearing for the parties stated that audio and video quality was proper.

2. Heard learned counsel for the applicants. It is specifically stated that due to the present condition of Covid-19 pandemic, the applicants are finding it difficult to immediately challenge clause (ii) of para 19 of the order dated 02/03/2020 passed by this Court before the Hon'ble Supreme Court.

3. It is pointed out that under the said clause the applicants were supposed to refund specific amount within a period of four weeks from the date of the order. Extension of time is sought on the basis of facts stated in the application.

4. Since the order dated 02/03/2020 directs refund of amount to non-applicant, it would be appropriate that the non-applicant to served before any order is passed in this application. The applicants are permitted to serve the non-applicant through E-mail and also by serving the learned counsel who had appeared for the non-applicant before this Court in Writ Petition No. 8537 of 2019 by way of E-mail and others mode of service.

5. List for further consideration on 05/05/2020.

JUDGE